

**NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/01/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :

**PETITION NUMBER** : TCP/36/2016

**NAME OF THE PETITIONER(S)** : G.L. Consultants Pvt Ltd

**NAME OF THE RESPONDENT(S)** : Q A Software India Pvt Ltd and 5 others

**UNDER SECTION** :397/398

**S.No. NAME (IN CAPITAL)  
SIGNATURE**

**DESIGNATION**

**REPRESENTATION BY WHOM**

① For TK Bhaskar  
Shwetha Vasudevan

Counsel for the  
Petitioner



② P.R. Ranganath  
Advocate

earlier.  
Counsel for R2 & R3/24 RN  
(now withdrawn)

3. R. SELVA KUMAR

Counsel for 1st Respondent  
(now withdrawn)



## **ORDER**

Ms.Shwetha Vasudevan counsel for petitioner present. Shri P.R.Renganath counsel for R2 to R4 present. Shri R.Selvakumar counsel for R1 present. The matter has been posted for arguments in CA /166 of 2011 and CA/1 of 2014. Counsel representing R1 and counsel representing R2, R3 and R4 filed separate memos withdrawing their vakalat, stating that they have also informed their clients. The memos are taken on record and counsels are permitted to withdraw. Respondents are called but absent. The statement of the counsels for respondents clearly indicate that the respondents are not interested to pursue the matter. Therefore, R1 to R4 are proceeded *ex parte*. Counsel for petitioner is directed to submit final arguments on the next date of hearing. Put up on **20.01.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)